

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No.25/RP/2018 in Petition No. 108/TT/2016**

**Subject** : Review Petition No. 25/RP/2018 seeking review of order dated 27.5.2016 in Petition No. 108/TT/2016.

**Date of Hearing** : 6.11.2019

**Coram** : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Petitioner** : Teestavalley Power Transmission Ltd. (TPTL)

**Respondents** : Teesta Urja Ltd. and 13 others

**Parties present** : Shri S.K Aggrawal, Advocate, Rajasthan Discoms  
Ms. Preeti Saxena, Advocate, Rajasthan Discoms  
Ms. Shikha Saloni, Advocate, Rajasthan Discoms  
Ms. Sharda, TPTL  
Shri. Jaideep Lakhtakia, TPTL

**Record of Proceedings**

Learned counsel for the Review Petitioner submitted that there are errors apparent on record in paragraphs 41 and 57 of the impugned order due to double deduction of an amount of ₹858.01 lakh. He submitted that the amount of ₹858.01 lakh has been deducted twice in respect of Circuit-2, once from the hard cost as on COD and secondly from the total IDC and IEDC claimed as on COD. He requested the Commission to reinstate the said amount of ₹858.01 lakh in the hard cost of the Circuit-2 as it has been already deducted from the IDC and IEDC while determining the tariff in the impugned order. He further requested to condone the time over-run in execution of Teesta-III–Rangpo Section for the period from 1.7.2016 to 14.11.2016.

2. After hearing the Review Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Legal)

